Withdrawal or Army Officers from DGBR

- *371. SHRI CO. POULOSE: Will the Minister of DEFENCE be pleased to state:
- (a) whether Government are contemplating to withdraw Army Officers from DGBR; if so, by when; and
- (b) whether Government do not find any GREF officers to man DGBR who have vast knowledge and experience of the Department?

THE MINISTER OF DEFENCE (SHRI JASWANT SINGH): (a) No. Sir.

(b) GREF officers are also manning the Directorate General of Border Roads.

Premature release of TAD A Detemies

- *372. SHRI SWARAJ KAUSHAL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government have considered cases of terrorists arrested under TADA and released them prematurely;
- (b) whether Government would review cases of Police Officers in jail or those facing trial for anti-terrorist operations; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYASAGAR RAO): (a) As per the directions of the Supreme Court in the Kartar Singh's case in 1994, Review Committees have been constituted both at the Centre and at State level to review whether provisions of the Terrorist And Disruptive Activities (Prevention) Act, (TADA) have been correctly invoked in each case and consider further course of action in every matter in relation thereto. As a result of the reviews conducted by the Central Review Committee, it has been noted that the provisions of TADA were correctly applied against the accused in all cases handled by the Central Bureau of Investigation.

Information regarding the reviews by the State Review Committees is not Centrally maintained by the Government of India.

(b) and (c) As 'Public Order and Police' are State subjects, review of cases of Police Officers in jail or those facing trial for anti-terrorist operations, if any, is the concern of the State Governments.

Rehabilitation Scheme of Tehri Town

- † *373. SHRI MANOHAR KANT DHYANI: Will the Minister of POWER be pleased to state:
- (a) whether it is a fact that due to different viewpoints of Government and the affected parties with regard to estimated cost of rehabilitation schemes of Tehri town and submerged rural areas and demand for a fresh package for this purpose, this work has been postponed for an indefinite period from October 15, 2000;
- (b) whether the then Government of Uttar Pradesh had sent any package proposal with enhanced amount to Central Government; and
 - (c) if so, reaction of Government thereto?

THE MINISTER OF POWER (SHRI SURESH PRABHU): (a)

to (c) The construction activities of Tehri Hydroelectric Project Stage-I (1000 MW) being implemented by Tehri Hydro Development Corporation (THDC) are in advance stage. In view of the commissioning schedule of December, 2002, vacation of Old Tehri Town has become imperative to enable closure of Diversion Tunnels T-3 and T-4 to start the construction activities of Stilling Basin of Spillway for which about 18 months would be required.

Accordingly, the matter was taken up with the Government of Uttar Pradesh (GOUP). In pursuance to the decision taken by the GOUP on 15.11.1999, the gates of one Tunnel (T-4) were closed in November, 1999, the decision to close Tunnel T-3 was deferred. As no work on Stilling Basin was possible with the closure of only one

[†] Original notice of the question was received in Hindi.